

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8170/2017

(Arising out of impugned final judgment and order dated 26-05-2017 in CRLA No. 1219/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

VIJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99827/2017-EXEMPTION FROM FILING O.T. and IA No.99816/2017-CONDONATION OF DELAY IN REFILING and IA No.109934/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.109938/2017-EXEMPTION FROM FILING O.T.)

Date : 17-11-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Shivali Chaudhary, Adv.
For M/S. Vidhi International, AOR

For Respondent(s) Mr. R.Basant, Sr. Adv.
Mr. M. Shoeb Alam, AOR
Ms. Fauzia Shakil, Adv.
Mr. Ujjwal Singh, Adv.
Mr. Mojahid Karim Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing OT is allowed.

Issue notice on the special leave petition and also
on the prayer for interim relief.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER